

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH,  
ALLAHABAD**

**Misc. Application No. 900 of 2006**

IN

**Civil Contempt Petition no. 171 of 2004**  
IN

**ORIGINAL APPLICATION NO. 522 OF 2003**

ALLAHABAD THIS THE 30th DAY OF April, 2008

**HON'BLE MRS. MEERA CHHIBBER, MEMBER-J  
HON'BLE MR. N.D. DAYAL, MEMBER-A**

Dr. Dhruwa Narain Tiwari, Aged about 61 years,  
Retired (Scientist-B) S/o late Sri Bhrogi Matj  
Tiwari, R/o Village Tilauly, Post Office Bhaidwa via  
Barhaj, District Deoria. U.P.

.....Applicant

(By Advocate Shri Satish Mandhyan.)

V E R S U S

1. Sri J.R.B. Allfreid, Director, Geological  
Survey of India, M Block, New Alipore, Kolkata.

.....Respondent

(By Advocate: Sri S. Chaturvedi)

**O R D E R**

**BY MEERA CHHIBBER, MEMBER-J**

The applicant has filed M.A. no. 900 of 2006  
for recalling the order dated 8.9.2005 whereby the  
Contempt Application was dismissed. A perusal of  
case shows that the applicant had initially filed  
O.A. no. 522 of 2003, which was disposed of vide  
order dated 24.9.2003 by observing as follows:-

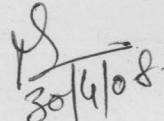


"In my considered opinion, it is a fit case to be decided at the admission stage itself by giving direction to the respondents. The O.A. is disposed of at admission stage itself with direction to the respondent no.3 to decide the representations of the applicant dated 10.7.2002 and 2.12.2002 by a detailed and speaking order within a period of three months from the date of communication of this order."

2. The applicant had filed Contempt Application alleging disobedience of the above said orders. The respondents had filed their reply wherein they had annexed the order dated 13.4.2005 (page 17 of Short Affidavit) to show that the respondents had already passed speaking order and it was after seeing the speaking order passed by the respondents, that Contempt petition was dismissed on 8.9.2005 by observing that the directions given by this Tribunal have already been complied with.

3. In view of the above, we find no valid reasons to recall the order dated 8.9.2005. If the applicant has any grievance, he has to take recourse to his remedy elsewhere. M.A. No. 900 of 2006 is dismissed as not maintainable.

  
MEMBER-A

  
30/4/08  
MEMBER-J

GIRISH/-